



S.No.10

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-12-2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

**CP(IB) 309/95/HDB/2021
U/s 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

... Petitioner

Vs

M Laxmi Prasanna & Vishwa
Infrastructures And Services Pvt Ltd

... Respondents

CORAM:

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER
JUDICIAL**

SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER TECHNICAL

ORDER

Learned Counsel for Petitioner Shri VVSN Raju, appeared.

Learned Counsel for Petitioner has requested the Tribunal to appoint the IRP who is deemed to be fit. We hereby appoint Mr. Kiran Kumar Manikkwar, to act as Resolution professional in the instant matter as his name appears on the current database of IBBI. He has to file report within 10 days from the date of this order.

Meanwhile interim moratorium shall come into force from the date of Application in terms of Section 96 of IB Code, 2016 as under:-

- (i) any legal action or proceeding pending in respect of any debt shall deemed to have been stayed and;
- (ii) the creditors of the debtor shall not initiate any legal action or proceedings in respect of any debt.

Petitioner is directed to pay the ^{fee and} expenses incurred by RP.

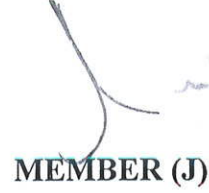
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We direct the petitioner to serve notice to the Respondent by way of speed post and e-mail and file proof of same by way of affidavit within two weeks.

We further direct Petitioner to serve copy of this order along with copy of the Application to the RP so appointed and file affidavit within two weeks.

Matter stands adjourned to 12.01.2022.


MEMBER (T)


MEMBER (J)




Deputy Registrar / Assistant Registrar / Court Officer
National Company Law Tribunal, Hyderabad Bench

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OF THE ORIGINAL

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या
CASE NUMBER (F/12) No. 209/95/1423/2021
निर्णय का तारीख
DATE OF JUDGEMENT 3/12/2021
प्रति तैयार किया गया तारीख
COPY MADE READY ON 8/12/2022